

National Company Law Tribunal

Allahabad Bench

CP NO. 132 / ALD / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: Asset Reconstruction Company Ltd v/s shamka
cotsyn Ltd

SECTION OF THE COMPANIES ACT: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Abhishek Mishra	Adv	Partitioner	Abhishek
2.	Piyush Pandey	Advocate	Petitioner	PB

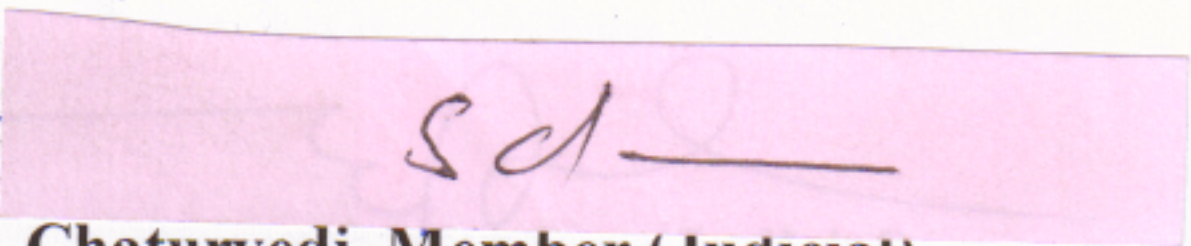
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Sh. Abhishek Mishra along with Piyush Pandey PCS for the Financial Creditor. The present petition is filed under Section 7 of the I&B Code as per the settled practise a formal notice is required to be issued to the Corporate Debtor. Hence, the Registry is directed to issue the same. The applicant is further directed to serve a copy of the present petition to the Corporate Debtor Company so as to enable it to file an abjection, if any, on the present petition.

Meanwhile, the Registry to make scrutiny of the present petition and to submits its report.

The matter be listed on 27 October, 2017.

Dated:11.10.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Md.Zaid